

The personnel of the Standing Committees for machinery manufacture for textile (including cotton, wool, silk and Jute) and synthetic fibres industries, and Standing Committee for machinery manufacture for all consumer goods industries are being finalised. Preliminaries like the collection of statistics, their tabulation and analysis are likely to take some time and it is only after this spade work has been completed that a detailed study of the several problems connected with the manufacture of industrial machinery in the country can be taken up. In the circumstances, while no firm time limit has been indicated, every effort is being made to speed up this work.]

64. [Transferred to the 23rd February, 1959.]

ESTABLISHMENT OF A BIG FERTILIZER PLANT IN ANDHRA PRADESH IN PRIVATE SECTOR

65. SHRI V. PRASAD RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government of Andhra Pradesh has submitted any proposal to Government for establishing a big fertilizer plant in the private sector; and

(b) if so, what is the amount of foreign exchange involved and what decision Government have taken in the matter?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI LAL BAHADUR): (a) and (b). Yes, Sir. However, no definite schemes have been received so far. The establishment of a fertilizer factory in Andhra Pradesh is under examination along with similar requests for establishment of factories in other States in the context of planning additional fertilizer factories. The foreign exchange required has been estimated at about Rs. 10 to 12 crores.

†CIVIL SUIT FOR BREACH OF CONTRACT FOR SUPPLY OF JEEPS

5. SHRI M. P. BHARGAVA: Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 191 in the Rajya Sabha on the 17th December, 1958, and state whether any date has since been fixed for the hearing of the civil suit against a British firm for breach of contract for supply of jeeps?

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): No date has been fixed for the hearing of the case.

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PAPERS LAID ON THE TABLE

LETTERS EXCHANGED BETWEEN FINANCE MINISTER AND U.K. HIGH COMMISSIONER CONCERNING AGREEMENTS ON MODIFICATIONS IN STERLING PENSIONS ARRANGEMENTS OF 1955

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI): Sir, on behalf of Shri Morarji Desai, I beg to lay on the Table copies of letters exchanged between the Finance Minister of India and the High Commissioner for the United Kingdom in regard to the agreements reached on further modifications in the sterling pensions arrangements of 1955, as modified by the arrangements, dated the 7th February, 1958. [Placed in Library. See No. LT-1208/59.]

NOTIFICATION PUBLISHING AMENDMENT IN THE INDUSTRIAL DISPUTES (CENTRAL) RULES, 1957

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): Sir, I beg to lay on the Table, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947, a copy of the Ministry of Labour and Employment Notifica-

†Transferred from the 10th February, 1959.